

other concerned central and centrally sponsored programmes.

(vi) Appropriate and timely funding of the above programmes.

(vii) Propagation of rainfed farming technology on watershed management basis both for crops and regions which have performed poorly and have not shown growth rates.

(viii) Undertaking of drought proofing measures to reduce the impact of recurring droughts and to stabilise production through pooling of resources from different on-going schemes including the poverty alleviation programmes and central assistance for natural calamities.

(ix) Adoption of area approach in potential districts for increasing the production of various crops.

(x) Adoption of integrated plant protection measures.

(xi) Increasing the intensity of cropping through double, multiple and inter-cropping.

(xii) Assuring remunerative prices for various food crops to the farmers and organisational support for sale of commodities at these prices.

#### Fair Prices for agriculture Produce

1158. SHRI CHITTA BASU :  
SHRI RAMKRISHNA  
MAZUMDER:

Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government's attention has been drawn to the study and findings of two professors of Delhi University, in which they have stated that Indian peasants have incurred a loss of Rs. 45,000 crores during 1970-80 due to non-receipt of fair prices for their produce ; and

(b) if so, what is Government's reaction in regard thereto ?

THE MINISTER OF STATE IN  
THE DEPARTMENT OF AGRICULTURE  
AND COOPERATION  
(SHRI YOGENDRA MAKWANA):  
(a) and (b) Yes Sir.

Available data indicate that the gross returns to farmers over their out-of-pocket expenses, show sizeable increase over the 1971-72 to 1983-84 period. It is the constant endeavour of the Government to ensure remunerative prices to farmers for their agricultural produce with a view to encourage higher production and investment.

जिल्ला सरौदा नगर, दिल्ली में भूमि का अर्जन

1159. श्री राम नरेन कुतवाहा :  
क्या शहरी विकास मंत्रों यह बताने की  
इच्छा करेंगे कि :

(क) क्या यह सच है कि 1975 से  
अब तक दिल्ली के जमना-पार क्षेत्र में-  
जिल्ला-सरौदा नगर के किसानों द्वारा बेची  
गई लगभग 1400 बीघा जमीन पर  
हजारों लोग बस गए हैं ;

(ख) क्या यह भी सच है कि दिल्ली  
विकास प्राधिकरण ने उस क्षेत्र की भूमि  
अर्जित करने के लिए 1982 में नोटिस  
जारी किए थे ; और

(ग) यदि हां, तो इस क्षेत्र से लोगों  
को हटाए जाने के क्या कारण हैं ?

शहरी विकास मंत्रालय में राज्य  
मन्त्री (श्री दलबीर सिंह) : (क) से (ग)  
30-9-82 को घोषित अर्वाड संख्या  
39/82-83 के अनुसार, गांव जिल्ला,  
सरौदा नगर में 186 एकड़ का क्षेत्र  
अर्जित किया गया था । 1-10-82 को  
भूमि-अर्जन समाहर्ता ने 174 एकड़ क्षेत्र  
का वास्तविक रिक्त भूमि का कब्जा दिल्ली  
विकास प्राधिकरण को सौंप दिया था ।  
इस भूमि पर दुबारा अतिक्रमण हो गया है,  
अतिक्रमणकर्ताओं ने रोना देश ले लिया  
था जिसे अब निरस्त किया जा चुका है,  
तथापि, सिविल मुकदमा चल रहा है ।

दिल्ली: विकास प्राधिकरण का अपनी भूमि पर से जिसे सुनियोजित विकास के लिए अर्जित किया गया है, अतिक्रमण को हटाने का कानूनी दायित्व है।

**Meeting of the State Irrigation and Water Resources Ministers of Western Region**

1160. SHRI MUKHTIAR SINGH MALIK : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether it is a fact that a meeting of the State irrigation and Water Resources Ministers of the Western Region was held in Bombay in the second week of January, 1986;

(b) if so, what are the names of the States;

(c) what was the nature of discussions held ; and

(d) what were the decisions arrived at ?

THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND) : (a) and (b) A meeting of the Irrigation and Water Resources Ministers of the Western Region was held in Bombay in the Second week of June 1986. Representatives of the States of Gujarat Madhya Pradesh, Maharashtra and the Union Territory of Goa, Daman and Diu participated.

(c) and (d) Various aspects relating to major, medium and minor irrigation projects, intergrated water resources planning and development, utilisation of irrigation potential, cyclones, floods and droughts, systems operation and maintenances, man-power planning, training and research, Scheduled Castes Component Plan and the Tribal Sub-Plan were discussed.

**Atrocities on SC/ST**

1161. SHRI SHANKER SINH VAGHELA :

SHRI MUKHTIAR SINGH MALIK :

f Will the Minister of WELFARE be pleased to state :

(a) what is the estimated loss of property in the incidents of atrocities on Scheduled Castes/Scheduled Tribes during the last one year; and

(b) whether any compensation has since been paid by Government to the victims and what action has been taken by the Government of India in each case to avoid such recurrence ?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO): (a) and (b) The information regarding estimated loss of property in the incidents of atrocities on Scheduled Castes and Scheduled tribes as also compensation paid to victims is not maintained and hence not available.

The Government of India views with great concern the incidents of atrocities on Scheduled Castes and Scheduled Tribes. The Government of India have issued guidelines on this problem from time to time, covering preventive, precautionary and remedial measures. The latest guidelines were issued in April, 1985.

**Fresh identification of problem villages for drinking water**

1162. SHRI KAILASH PATI MISHRA:

SHRI LAL K. ADVANI:

Will the Minister of AGRICULTURE be pleased to state :

(a) whether various States and Union Territories have conducted